

GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS

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**RAJYA SABHA**

UNSTARRED QUESTION NO. 2192  
ANSWERED ON 21.12.2023

**Implementation of Mediation Act, 2023**

2192. Shri Vivek K. Tankha:

Will the Minister of Law and Justice be pleased to state:

(a) the steps Government has taken to implement the Mediation Act, 2023;

(b) whether Government has prepared a roadmap to establish the requisite infrastructure and institutions in place to implement the Act at all levels of courts across the country, if so, the details thereof, if not, the reasons therefor; and

(c) the time-frame within which the institutions and infrastructure will be prepared to implement the Act, the details thereof?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE  
MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE  
MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF  
STATE IN THE MINISTRY OF CULTURE  
(SHRI ARJUN RAM MEGHWAL)**

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(a) to (b): The Mediation Act, 2023 is a standalone law on mediation which has been enacted to establish a robust and efficacious mediation ecosystem in the country. As provided under section 1 (3) of the Mediation Act, 2023, some provisions of the Act have been notified vide gazette notification dated 09.10.2023. For framing of subordinate

legislation under the Act a Working Group/Committee chaired by Shri P.K. Malhotra, former Secretary, Department of Legal Affairs, Ministry of Law and Justice, was constituted. The said working Group/Committee has submitted its report to the Department on 31.08.2023 and has recommended a draft of provision under rules, regulations for operation of the Mediation Act 2023. The Rules recommended by the Committee are under inter-ministerial and stakeholder consultations.

Also, requisite steps are underway for establishment of the Mediation Council of India under section 31 of the Mediation Act, 2023 which *inter alia* is to deal with the framework of institutionalisation of the conduct of mediation in the country and to bring uniformity in the process.

(c) As the Mediation Act, 2023 is at the nascent stage of its implementation, and the related institutions and infrastructure for facilitating its operation at pan-India level is under creation/establishment in terms of the provisions of the Act, it is not feasible to indicate a given time frame, for the present.